



## Central Administrative Tribunal Principal Bench, New Delhi

O.A. No.470/2020

Thursday, this the 20<sup>th</sup> day of February 2020

**Hon'ble Sri Justice L. Narasimha Reddy, Chairman  
Hon'ble Sri A.K. Bishnoi, Member (A)**

Naresh Kumar Verma  
Aged about 63 years  
Son of late Shri Ilam Chand Verma  
Retired Assistant Electrical Engineer/  
Construction/Banhal/USBRL Project,  
Group B

Resident of : B-113, Rail Kunj  
Sector 3, Vasundhara, Ghaziabad (UP)

..Applicant  
(Sri H P Chakravorty and Sri P S Khare, Advocates)

Versus

1. Union of India through  
The General Manager  
Northern Railway, Baroda House  
New Delhi – 110 001
2. The Chief Administrative Officer  
USBRL Project, Northern Railway  
1569, Church Road, Kashmere Gate  
Delhi – 110 006

..Respondents

(Sri Krishna Kant Sharma, Advocate)

### O R D E R (ORAL)

**Justice L. Narasimha Reddy:**

The applicant was working as Assistant Electrical Engineer in Northern Railway. He was issued a charge memo dated 30.10.2017 and he submitted explanation to



it. Not satisfied with that, the disciplinary authority appointed the inquiry officer. It is stated that the inquiry officer submitted his report on 11.11.2018 and thereafter, the presenting officer and applicant, have filed their written submissions. The grievance of the applicant is that the proceedings are not concluded as yet, and on account of that, his retirement benefits are withheld.

2. The O.A. was first listed on 18.02.2020. On that day, we directed the learned standing counsel for respondents to obtain instructions as to the present status of the proceedings. Today, it is reported that the disciplinary authority issued a disagreement note on 12.02.2020, but the applicant has refused to receive the same.

3. We heard Sri H P Chakravorty, learned counsel for applicant and Sri Krishna Kant Sharma, learned counsel for respondents.

4. The proceedings were initiated way back in the year 2017 and by this time, they should have been concluded one way or the other. For whatever reason, they were pending this long. The disciplinary authority is said to have issued a disagreement note only on 12.02.2020. The



applicant can receive the same and submit his explanation to that; and within a stipulated time, the disciplinary authority can pass final order.

5. Today itself, learned counsel for respondents has made available, a copy of the disagreement note to the applicant, who is present in the Court.

6. We, therefore, dispose of the O.A. directing that the applicant shall submit his explanation to the disagreement note within two weeks from today and thereafter, the disciplinary authority shall pass final orders within four weeks.

There shall be no order as to costs.

**February 20, 2020**  
/sunil/